

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-189 /ND/2017
(CA -332/C-III/ND/2018)

In the matter of :
State Bank of India
vs.

Namdhari Food International (P) Ltd

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 12.11.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Ms. Pooja Mahajan, Mr. Savar Mahajan, Mr. Gaurav Arora, Advocates *for R.P.*

For the Respondent/Corporate Debtor : Mr. Nith Mishra, Advocate for Res. Applicant
For the Intervener : Mr. Virender Ganda, Sr. Advocate, Mr. Ranjan Kumar Pandey, Mr. Sandeep Bisht, Mr. Anuj Tewari, Mr. Aditya Dhar, Advocate

ORDER

Heard the arguments of Learned Sr. Counsel for the Operational Creditor/NSEL, Ld. Counsel for the R.P, Ld. Counsel for the Financial Creditor – SBI and Ld. Resolution Applicant in relation to Resolution Plans. Parties to file the written submissions, if any, within 10 days from today.

Subject to the same, order is reserved.

In relation to CA No.332/C-III/ND/2018 filed vide diary No.8596 dated 02.11.2018, Ld. Counsel for the RP represents that since the name of Government of Maharashtra has not been included as a party respondent, Counsel may be allowed to amend the same accordingly in the Cause Title of the petition. Taking into consideration the said representation, let the Registry return this application for including ~~the~~ by including the necessary parties to the application.

Let this application be listed upon the Application being represented, by the Registry.

— Sel —

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sa —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Suzjit